

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 9 MAR 1994

APPLICATION NO(s) 604 of 1993.

APPLICANTS M. Shivanna v/s. RESPONDENTS: Post Master General,
Karnataka, S.K. Region, and others.

TO.

1. Sri. Ranganatha Jois,
Advocate, no. 36,
'Vagdevi', Shankarapark,
Shankarapuram, Bangalore.
2. Sri. M. Vasudeva Rao, CGSC,
High Court Bldg, Bangalore. 1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 04-03-1994.

Issued
9/3/94

o/c

for DEPUTY REGISTRAR 9/3
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.604/1993

FRIDAY THIS THE FOURTH DAY OF MARCH, 1994

Mr. Justice P.K. Shyamsunder Vice Chairman
Mr. T.V. Ramanan Member(A)

M. Shivanna,
Aged about 47 years,
Working as Postal Assistant,
K.R. Circle,
Mysore - 1

Applicant

(By Advocate Shri Ranganatha Jois)

v.

1. The Post Master General in
Karnataka, Karnataka Circle,
S.K. Region,
Bangalore - 1
2. The Senior Superintendent
Post Offices,
Mysore Division,
Mysore

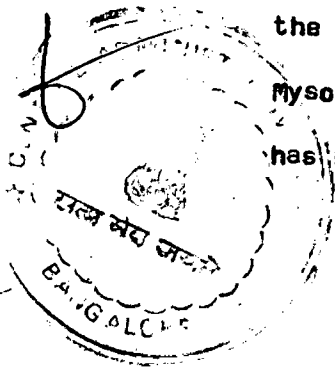
Respondents

(By learned Standing Counsel)
Shri M.V. Rao for Shri G. Shantappa

ORDER

Mr. Justice P.K. Shyamsunder, Vice Chairman

Today, we are told by the learned Standing Counsel that whatever relief sought for in this application by the applicant has since been granted by the Department itself and in that connection he produced before us an order of the Senior Superintendent of Post Offices, Mysore Division, Mysore. We place on record the said order, a copy of which has been furnished to the learned counsel for the applicant.



Shri Ranganatha Jois for the applicant says that his client should feel satisfied by this order and adds that if he has any further grievance, he would be once again accosting us. Now that the grievance of the applicant has been met with as can be seen from the government order referred to supra, we think it unnecessary to pursue this matter further. We dismiss this application as having become infructuous. Some monetary benefits are liable to be given to the applicant in terms of the Government order supra. The same to be paid within two months if not earlier from the date of receipt of a copy of this order. If the applicant still feels aggrieved by any action of the Department, he will be at liberty to agitate the same under law. No costs.

Sd-

(T.V. RAMANAN)
MEMBER(A)

Sd-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



TRUE COPY

S. Chakraborty
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE
9/3